

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.251/GT/2017**

Subject : Petition for determination of tariff of Udupi Thermal Power Plant for the period from 1.4.2014 to 31.3.2019

Petitioner : Udupi Power Corporation Ltd (UPCL)

Respondent : Power Company of Karnataka Ltd & 6 Ors.

Date of hearing : **27.2.2018**

Coram : Shri P.K.Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, UPCL  
Shri Aniket Prasoan, Advocate, UPCL  
Shri Ishan Mukherjee, Advocate, UPCL  
Shri Kumar Gaurav, UPCL  
Shri Basava Prabhu S. Patil, Senior Advocate, PCKL  
Shri Geet Ahuja, Advocate, PCKL  
Shri Darpan K.K., Advocate, PCKL  
Ms. Amrita Sharma, Advocate, PCKL  
Shri Suresh Babu, PCKL

**Record of Proceedings**

This petition has been filed by the petitioner, UPCL for approval of generation tariff of Udupi Thermal Power Plant ('the generating station') for the period from 1.4.2014 to 31.3.2019.

2. During the hearing, the learned counsel for the petitioner, UPCL made detailed submissions in the matter and prayed that tariff of the generating station may be determined as prayed for in the petition.

3. The learned senior counsel for Respondent, PCKL prayed for grant of time to file its reply in the matter.

4. The Commission accepted the prayer of the Respondents and adjourned the hearing. The Commission also directed the petitioner to file the following additional information, on affidavit, with copy to the respondents, on or before 19.3.2018:

- (i) Audited financial statement for the years 2014-15, 2015-16 and 2016-17;
- (ii) Form-9E/ 9F for the years 2014-15, 2015-16 and 2016-17;
- (iii) Details in respect of assets de-capitalised as follows:



- a. Name of asset;
  - b. Date of put to use;
  - c. Original value of asset capitalized
- (iv) Justification of each and every asset claimed towards the projected additional capital expenditure along with relevant clauses under Regulation 14 of the 2014 Tariff Regulations;
  - (v) Details in respect of contracted quantum of water and water charges & water cess being paid which shall include type of water (sea, portable) consumption per annum of each type of water along with rate of water charges/ water cess per unit of water consumed along with water agreement with the State Govt. agency;
  - (vi) The reason of variation in the Boiler efficiency as indicated/claimed at (Form-2) of the petition is 87% and the same was considered as 88.5% in Petition No.160/GT/2012 for the period 2009-14;
  - (vii) The specific limestone consumption considered for the purpose of tariff along with computation of energy charge rate;
  - (viii) Clarification as to whether coal samples for measuring 'as received' GCV of coal in the months of March, 2014, Feb, 2014 and Jan, 2014, were taken from the wagons at the unloading point in the site or from any other point and whether the infrastructure for taking coal from wagon at the unloading point for measuring 'as received' GCV of coal in terms of the order dated 25.1.2016 in Petition No. 283/GT/2014 was incorporated by the petitioner. If so, the details of infrastructure installed along with videography of taking coal samples from wagons may be furnished.

5. The respondents shall file their replies on or before 26.3.2018 with advance copy to the petitioner, who shall file its rejoinder, if any, by 2.4.2018. Pleadings shall be completed by the parties within the due dates mentioned. No extension of time shall be granted for any reason whatsoever.

6. Matter shall be listed for hearing on 10.4.2018.

**By order of the Commission**

**Sd/-  
(T.Rout)  
Chief (Law)**

